

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No.....D.No.16783/2017

ESSAR POWER GUJARAT LTD.

Appellant(s)

VERSUS

GUJARAT URJA VIKAS NIGAM LTD. & ANR.

Respondent(s)

(For permission to file appeal w/o c/c and plain copy of I/O on IA 45020/2017 for exemption from filing c/c and plain copy of I/O on IA 45025/17 for ex-parte stay on IA 45028/2017)

Date : 01/06/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR.JUSTICE MOHAN M.SHANTANAGOUDAR
HON'BLE MR.JUSTICE DEEPAK GUPTA
(Vacation Bench)

For Appellant(s) Mr.Gopal Jain, Sr.Adv.
Ms.Neeha Nagpal, Adv.
Mr.Vikrant Pachnanda, Adv.
Mrs.Chinmayee, Adv.
Mr.E.C.Agrawala, Adv.
Ms.Shruti Verma, Adv.
Mr.Nirnay Gupta, Adv.

For Respondent(s)

Upon hearing counsel the Court made the following
O R D E R

The application for permission to file the appeal is allowed.

Issue notice to the respondents.

No interim order.

In the meanwhile, it shall be open to the Gujarat State Electricity Regulatory Commission to hear the matter and decide the same at an early date.

We make it clear that the invoking of bank guarantee shall be subject to the result of the matter to be decided by the Gujarat State Electricity Regulatory Commission.

(SATISH KUMAR YADAV)
AR-CUM-PS

(TAPAN KR. CHAKRABORTY)
COURT MASTER